

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

M.A./O.A./T.A./ 105 / 1989

D P Mochi

Applicant(s).

Versus

Law NN Thakor
Adv. for the
Petitioners,

Union of India vs Respondent(s).

JD Agencies Adv. for the
Respondents.

SR. NO.

DATE.

ORDERS.

		<p>Suspension (Copy not served)</p> <p>22-4-89 FA. Deck informed of - RPAD received from applicant & his adv. - RPAD received from resp. No 1, 3, 4.</p>
		<p>28/4/89 (1) sending copies to applicant & applicant's adv.</p>

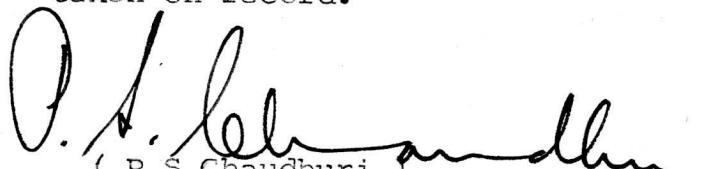
CORAM : Hon'ble Mr. P.M.Joshi : Judicial Member

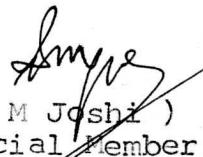
Hon'ble Mr. P.S.Chaudhuri : Administrative Member

27/04/1989

Neither petitioner nor his counsel present. Mr. Jagdish Yadav for Mr. J.D. Ajmera on behalf of the respondents stated that the Department has been informed by the petitioner that he is going to withdraw the application filed by him before the Tribunal. He has tendered a letter of the petitioner dt. 21.4.1989 which is taken on record. Since the petitioner and his counsel have remained absent, the application is dismissed for default.

Mr. Yadav has also declared that the impugned order of suspension has been revoked ^{vide} ~~under~~ order dated 11.4.1988 and he has also tendered the same which is taken on record.


(P S Chaudhuri)
Administrative Member


(P M Joshi)
Judicial Member

*Mogera